

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).3328/2007

(From the judgement and order dated 21/12/2006 in TRC Nos.78,29 of 2003, ST
Rev.Nos.36/2003, 409, 411, 315 and 430 of 2004 the HIGH
COURT OF KERALA AT ERNAKULAM)

M/S. PUNJAB AROMATICS

Petitioner(s)

VERSUS

STATE OF KERALA

Respondent(s)

(With appln(s) for stay and prayer for interim relief)
(FOR FINAL DISPOSAL)

Date: 10/04/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.H. KAPADIA
HON'BLE MR. JUSTICE B. SUDERSHAN REDDYFor Petitioner(s) Mr. Preetesh Kapur, Adv.
Mr. Garvesh Kabra, Adv.
Mr. Vishwa Pal Singh, Adv.

For Respondent(s) Mr. R. Sathish, Adv.

UPON hearing counsel the Court made the following
ORDER

Not for today.

(N. ANNAPURNA)
COURT MASTER(MADHU SAXENA)
COURT MASTER